

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD**

**Original Application No.21/905/2018 & MA 102/2019**

**Date of Order: 20.06.2019**

Between:

Sunil Kumar Ojha, S/o. late B.L. Ojha, aged 59 years,  
Occ: Principal Commissioner of Income Tax (Group A),  
Room No. 80, 8<sup>th</sup> Floor, Signature Towers,  
Opp. Botanical Gardens, Kondapur, Hyderabad – 500 084.

... Applicant

And

1. The Union of India,  
Rep. by the Secretary,  
Government of India,  
Ministry of Finance, Dept. of Revenue,  
Central Board of Direct Taxes,  
North Block, New Delhi – 110 001.
  
2. The Chairman,  
Central Board of Direct Taxes,  
Government of India,  
Ministry of Finance, Dept. of Revenue,  
North Block, New Delhi – 110 001.
  
3. The Member (Administration),  
Central Board of Direct Taxes,  
Government of India,  
Ministry of Finance, Dept. of Revenue,  
North Block, New Delhi – 110 001.
  
4. Under Secretary to the Government of India,  
Ministry of Finance, Dept. of Revenue,  
Central Board of Direct Taxes,  
North Block, New Delhi – 110 001.

... Respondents

Counsel for the Applicant ... Mr. KRKV Prasad

Counsel for the Respondents ... Mrs. K. Rajitha, Sr. CGSC

***CORAM:***

***Hon'ble Mr. Justice L Narasimha Reddy, Chairman  
Hon'ble Mr. B.V. Sudhakar, Member (Admn.)***

***ORAL ORDER***  
***{As per Hon'ble Mr. Justice L Narasimha Reddy, Chairman}***

This OA is filed challenging the order of transfer. Today, it is represented that the applicant has retired from service. Therefore, the OA is dismissed as infructuous. MA 102/2019 stands closed.

There shall be no order as to costs.

**(B.V. SUDHAKAR )**  
**MEMBER (ADMN.)**

**(JUSTICE L. NARASIMHA REDDY)**  
**CHAIRMAN**

(Dictated in open court)  
Dated, the 20<sup>th</sup> day of June, 2019

*evr*